

# CENTRAL ELECTRICITY REGULATORY COMMISSION

Core 3, 6<sup>th</sup> Floor, Scope Complex, Lodi Road, New Delhi – 110003  
(Tele No. 4364911 Fax No. 4360010)

No: 7/2(4)/2000-CERC

29<sup>th</sup> February, 2000

**Sub: Operational norms for Thermal Generation Tariff**

1. A public notice was published inviting objections and/or comments and suggestions on the draft notification prepared by the CEA on the revised operational norms for Thermal Generation Tariff, being considered by the Commission for finalisation. The interested persons/ organisations were requested to file their submissions in the manner prescribed in Chapter II of the CERC (Conduct of Business) Regulations 1998 latest by 2<sup>nd</sup> February, 2000.

2. The Commission has now decided to extend the time limit for filing of such objections/ comments up to 15.3.2000. Meanwhile, a supplementary document has been received from the CEA and a copy of the same can be collected from the office of the Commission from 10.30 a.m. to 4.30 p.m. on any working day. It can also be downloaded from the website of the Commission at <http://www.cercind.org>. The objections/comments may be filed keeping in view the supplementary document also.

3. Those who are desirous of being heard in person may indicate so specifically, while filing their objections/comments. The hearings will be held on 3<sup>rd</sup>, 4<sup>th</sup> & 5<sup>th</sup> April, 2000 at 10.30 a.m. daily, in the office of the Commission at the above address.

By orders of the Commission

**(Sanjeev S. Ahluwalia)**  
Secretary

## **Supplement to CEA Operation Norms for Thermal Power Generating Stations**

1. Para 1.1(5) of the operation norms states that specified norms shall apply to new and unused steam power stations, CCGT generating stations and diesel engine stations for the entire plant life. It is clarified that the intent was to discourage use of second hand power plant. It is clarified that the norms circulated would apply to both existing as well as new plants as already brought out in the advertisement of the Commission. However, in case of existing power plants where the Net Heat Rate as per the formula given in para B.1.12 is less than guaranteed Net Heat Rate multiplied by the appropriate degradation factor (1.05 for Steam Power Plant, 1.035 for CCGT Generating Stations and 1.0325 for SCGT Generating Stations), the guaranteed, Net Heat Rate multiplied by the degradation factor shall apply.
2. Annual Plant Load Factor of 75% for recovery of capacity charge or fixed charge specified at par 1.1.2.1.2 shall not apply in view of the Availability Based Tariff (ABT) Order issued by the Commission on 4th January 2000. Further, the term "Availability Factor" may be substituted for "Deemed Plant Load Factor".
3. The calculations of fuel charges shall be for settlement period of 15 minutes for all types of Thermal Power Stations in line with the ABT order, as per the model calculations enclosed with the norms which takes into account the actual loading on the units.

-Sd/

(V.S.Verma)